



विद्युत शक्ति विभाग  
कोय 4, साठवाँ पल्ल, लोधी रोड, नई दिल्ली, लोधी रोड,  
नई दिल्ली - 110 003  
दूरभाष : 24368477 फैक्स : 24368479  
APPELLATE TRIBUNAL FOR ELECTRICITY  
Core 4, 7<sup>th</sup> Floor, SCOPE Building, Lodhi Road  
New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question / 2240/21 Dated: 29<sup>th</sup> November, 2021

To,

The Under Secretary (Admn.III)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Seeking Information on Unstarred Question Diary  
No.2255 for Lok Sabha - reg.

Sir,

Please refer to your email dated 25.11.2021 on the above mentioned subject.

2. In this regard, it is stated that the Appellate Tribunal for Electricity (APTEL) has been set up under the provisions of the Electricity Act., 2003 (Section 110) and established on 13<sup>th</sup> May, 2005. The Appellate Tribunal for Electricity was constituted in the year 2005 to hear appeals against the orders of the adjudicating officer or the Central and State Electricity Regulatory Commissions under the Electricity Act, 2003. The second appeal lies before the Hon'ble Supreme Court on substantial questions of law only.

3. The total sanctioned strength of this Tribunal is 36 (including one Hon'ble Chairperson and Four Members). The officers/officials of this Tribunal are participating in all programmes under "Azadi Ka Amrit Mahotsa" time to time.

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer

**Subject:** Fwd: Seeking information on Question: Unstarred: Dairy no: 2255 for the Lok Sabha- reg

**From :** Registrar Aptel <registrar-aptel@nic.in>

Thu, Nov 25, 2021 07:06 PM

**Subject :** Fwd: Seeking information on Question: Unstarred:  
Dairy no: 2255 for the Lok Sabha- reg

1 attachment

**To :** aao-aptel <aao-aptel@nic.in>

For further necessary action.

**From:** "Section Office" <soadmn3-power@gov.in>

**To:** cmd@nhpc.nic.in, cmd@ntpc.co.in, cmd@powergridindia.com, recformop@gmail.com, "Ram Naresh Singh" <chairman@dvc.gov.in>, "Sanjay Srivastava" <cman@bbmb.nic.in>, "Abhay Bakre" <dg-bee@nic.in>, "DG CPRI" <dgcpr@cpri.in>, "Chief Engineer Coordination" <cecdcea@nic.in>, "Registrar Aptel" <registrar-aptel@nic.in>, secycerc@gmail.com, "Dinesh Chandra" <chair@nic.in>, neepconewdelhi@gmail.com, "vkpandey npti" <vkpandey.npti@gmail.com>, nishdeepsingh@posoco.in, "Corporate Affairs" <corpaffairs@neepco.co.in>, "Braj Mohan" <braj.mohan@nic.in>, "CMD Secretariat THDC RISHIKESH" <cmd@thdc.gov.in>, foundationsjvn@gmail.com, "CMD Secretariat SJVN" <sectt.cmd@sjvn.nic.in>, "CCPR RECL" <recccpr@recl.in>, "Dr. Manju Mam" <manju.npti@gov.in>, "Secretary BEE" <bee-secretary@beeindia.gov.in>, "ss rao" <ss\_rao@pfcindia.com>, rkbhardwaj@pfcindia.com

**Sent:** Thursday, November 25, 2021 5:52:32 PM

**Subject:** Seeking information on Question: Unstarred: Dairy no: 2255 for the Lok Sabha- reg

**On Top**


**Priority**

Sir/Madam

Please see attachment on the subject matter and provide the requisitioned information as mentioned in the attached letter at latest by 26.11.2021

Paritosh Gupta  
Admn.-III Section  
Ministry of Power

75  
Azadi Ka  
Amrit Mahotsav

  
No. 16/66/2021-Admn.III  
Government of India  
Ministry of Power  
Shram Shakti Bhawan, Rafi Marg  
\*\*\*\*\*

New Delhi, the dated 25<sup>th</sup> November, 2021

OFFICE MEMORANDUM

Subject: Seeking information on Question: Unstarred: Dairy no: 2255 for the Lok Sabha- reg.

\*\*\*\*\*

Sir,

I am directed to forward herewith copy of the Question: Unstarred: Dairy no: 2255 received form Parliament Division, Ministry of Power on the subject mentioned above .

2. In this context, following informations related to "Azadi ka Amrit Mahotsav" are required.

(a) The details of the programmes organized by the Ministry under "Azadi ka Amrit Mahotsav" and

(b) The details of the programmes proposed to be conducted in the coming days under "Azadi ka Amrit Mahotsav".

3. It is, therefore, all concerned Heads of the CPSUs/ Organizations under administrative control of Ministry of Power are requested to provide the aforesaid requisitioned information on top priority basis latest by 26.11.2021 at email id "soadm3-power@gov.in" for onward submission.

Yours faithfully,



(Sanjiv Mangain)

Under Secretary to the Govt. of India  
Tel. 23358267



विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
नई दिल्ली - 110 003  
दूरभाष : 24368477 फ़ैक्स : 24368479  
APPELLATE TRIBUNAL FOR ELECTRICITY  
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New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question / 2239/21 Dated: 29<sup>th</sup> November, 2021

To,

The Under Secretary (Reservation)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Rajya Sabha Starred/Unstarred Question Diary No.U226  
for 02.12.2021 regarding SC/ST/OBC employees in  
Senior Government Posts - reg.

Sir,

Please refer to your email dated 25.11.2021 on the above mentioned subject.

2. In this regard, it is stated that the Appellate Tribunal for Electricity (APTEL) has been set up under the provisions of the Electricity Act., 2003 (Section 110) and established on 13<sup>th</sup> May, 2005. It started accepting appeals w.e.f. 21<sup>st</sup> July, 2005. The Tribunal has also been conferred jurisdiction under the Petroleum and Natural Gas Regulatory Board Act., 2006 to hear appeals against the orders/decisions of the Petroleum and Natural Gas Regulatory Board set up under the Act.

3. The APTEL comprises a Chairperson who has been a Judge of the Supreme Court or Chief Justice of a High Court, one Judicial Member who has been or qualified to be a judge of High Court, two Technical Members who are electricity sector experts and one Technical Member who is an expert from petroleum and natural gas sector.

4. The total sanctioned strength of this Tribunal is 36 (including one Hon'ble Chairperson and Four Members). The other post of the Tribunal is being filled through deputation/absorption basis as per the Recruitment Rules.

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer

**Subject:** Fwd: Rajya Sabha Question Diary No.U226 for 02.12.2021 regarding SC/ST/OBC employees in Senior Government Posts

**From :** Registrar Aptel <registrar-aptel@nic.in>

Thu, Nov 25, 2021 11:29 AM

**Subject :** Fwd: Rajya Sabha Question Diary No.U226 for 02.12.2021 regarding SC/ST/OBC employees in Senior Government Posts

1 attachment

**To :** aao-aptel <aao-aptel@nic.in>

For compliance.

**From:** "Ratan Kumar Das" <rk.das64@nic.in>

**To:** "Dinesh Chandra" <chair@nic.in>, "Sanjay Srivastava" <cman@bbmb.nic.in>, "Ram Naresh Singh" <chairman@dvc.gov.in>, cmd@ntpc.co.in, cmd@nhpc.nic.in, "CMD Secretariat THDC RISHIKESH" <cmd@thdc.co.in>, cmd@pfcindia.com, "CMD REC Limited" <cmd-recl@recl.nic.in>, "CMD REC Limited" <cmd@recl.in>, cmd@powergridindia.com, "CMD Secretariat SJVN" <sectt.cmd@sjvn.nic.in>, cmd@posoco.in, "CMDoffice neepco" <cmdneepco@neepco.co.in>, "Dr. Tripta Thakur" <dg.npti@gov.in>, "DG CPRI" <dgcpr@cpri.in>, "Abhay Bakre" <dg-bee@nic.in>, "Registrar Aptel" <registrar-aptel@nic.in>, "P.K. Pujari" <chairman@cercind.gov.in>

**Cc:** "G. Muthuraja" <g.muthuraja@nic.in>, "Hausuanthang Guite" <hasuanthang.guite@nic.in>, "Arun Kumar Garg" <arunkg512-cgo@gov.in>

**Sent:** Wednesday, November 24, 2021 6:54:29 PM

**Subject:** Rajya Sabha Question Diary No.U226 for 02.12.2021 regarding SC/ST/OBC employees in Senior Government Posts

Sir,

Please find attachment on the subject.

Regards,

RK Das  
US, MoP

75  
Azadi Ka  
Amrit Mahotsav

11/24/21  
M/11/21

rkdas  
24/11

**MOST IMMEDIATE**  
**PARLIAMENT QUESTION**

No.01/2021/PQ-US (Reservation)  
Government of India  
Ministry of Power  
\*\*\*\*\*

Shram Shakti Bhawan, Rafi Marg,  
New Delhi, dated the 24<sup>th</sup> November, 2021.

To,

1. The Chairprson, Central Electricity Authority.
2. The Chairman, BBMB / DVC
3. The Chairman & Managing Director, NTPC Ltd. / NHPC Ltd. / THDC India Ltd. / PFC Ltd. / REC Ltd. / PGCIL / SJVN Ltd. / POSOCO Ltd. / NEEPCO Ltd.
4. The Director General, NPTI / CPRI / BEE.
5. The Chariprson APTEL / CERC.

Subject: Rajya Sabha Starred/Unstarred Question Diary No.U226 for 02.12.2021 regarding SC/ST/OBC employees in Senior Government Posts.

Sir,

I am directed to reproduce below the text of the Rajya Sabha Starred/Unstarred Question Diary No.U226 for 02.12.2021 regarding SC/ST/OBC employees in Senior Government Posts as under:

- (a) The percentage of SC/ST/OBC employees in Group A level across various Central Government Ministries/ Agencies and PSUs, category-wise;
- (b) The percentage of SC/ST/OBC people currently employed at the Under Secretary Level and above, category-wise;
- (c) Whether there is a systematic trend of low percentage of SC/ST/OBC people in senior Government posts; and
- (d) If so, the reasons thereof and steps that are being considered to make senior posts more inclusive and diverse?

2. It is requested that requisite inputs on the Question may please be provided to this Ministry by 26.11.2021 at [arunkg512-cgo@gov.in](mailto:arunkg512-cgo@gov.in) and [rk.das64@nic.in](mailto:rk.das64@nic.in).

Yours faithfully,



(R.K.Das)

Under Secretary to the Government of India  
Tel. No.011- 23752495

Copy to:

The Director (Administration), Ministry of Power, New Delhi, with the request that inputs in respect of Ministry of Power may please be provided.



विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
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Core 4, 7<sup>th</sup> Floor, SCOPE Building, Lodhi Road  
New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question / 2153/21 Dated: 6<sup>th</sup> August, 2021

To,

The Under Secretary (Amdn.)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Lok Sabha Starred Question No.9681 for 12.08.2021  
regarding COVID-19 - reg.

Sir,

Please refer to your letter No.2-17/8/2021-Admn.II dated 03.08.2021 on the subject cited above.

2. In this regard, it is to inform that there is no casualty in APTEL during COVID-19. Accordingly, report may be treated as NIL.

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer

**MOST IMMEDIATE**  
**PARLIAMENT MATTER**

No. 2-17/8/2021-Adm.II  
Government of India  
Ministry of Power  
Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001  
Telephone No. 23723570; FAX No. 2371 7519  
\*\*\*\*\*

Date: 03.08.2021

To  
CMD/Head of Organization of  
PSUs/Autonomous/Statutory Organizations under the Ministry of Power.  
(As per standard list)

**Subject: Lok Sabha Starred Question Dy. No. 9681 for 12.08.2021 regarding  
COVID-19 - Reg.**

Sir/Madam,

I am directed to say that the following information for Lok Sabha Starred Question Dy. No.-9681 for 12.08.2021 may be furnished along with necessary supplementary by 05.08.2021:

- (a) the details of officers and employees working in various institutes under this Ministry including Power Grid who died of coronavirus;
- (b) whether the said institutes have given any assistance to the dependants of these employees who died due to coronavirus;
- (c) if so, the details thereof;
- (d) whether the said institutes proposes to formulate any plan to give jobs and other social assistance to such family members; and
- (e) if so, the details thereof?

2. The information may be sent via e-mail at [adm2-power@nic.in](mailto:adm2-power@nic.in).

Yours faithfully



(Hausuanthang Guite)  
Under Secretary to the Govt. of India  
Tel. No. 23715327





विद्युत अपील अदालत  
कोर 4, स्कोप बिल्डिंग, लोधी रोड  
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New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question /2138/21 Dated: 2<sup>nd</sup> August, 2021

To,

The Deputy Secretary (R&R)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Rajya Sabha Unstarred Question No.2024 to be answered on 05.08.2021 raised by Sh. Iranna Kadadi - reg.

Sir,

Please refer to your email dated 30.07.2021 on the above mentioned subject.

2. In this regard, it is informed that the point-B is related to ATPEL. Accordingly, the reply of point-B is as under :-

Total cases pending as on 30.06.2021 -

- (a) 1933 (Appeals/ Original Petitions/Review Petitions/Revision Petitions/Execution Petitions/Contempt Petitions)
- (b) 2627 (Interlocutory Applications).

Total 4560

Yours faithfully,

( Kapil Kr. Sharma )

Admn.-Cum-Accounts Officer

**Fwd: Most Immediate-Parliament Question- Rajya Sabha Unstarred Question No. 2024 to be answered on 05.08.2021 raised by Sh. Iranna Kadadi- reg.**

3 messages

**kapil sharma** <kapilsharmaaptel@gmail.com>  
To: satiaptel@gmail.com

Fri, Jul 30, 2021 at 6:50 PM

----- Forwarded message -----

From: **kapil sharma** <kapilsharmaaptel@gmail.com>  
Date: Fri, 30 Jul, 2021, 6:49 PM  
Subject: Fwd: Most Immediate-Parliament Question- Rajya Sabha Unstarred Question No. 2024 to be answered on 05.08.2021 raised by Sh. Iranna Kadadi- reg.  
To: <judgemadhulika@gmail.com>  
Cc: Registrar Aptel <registrar-aptel@nic.in>

----- Forwarded message -----

From: **aao-aptel** <aao-aptel@nic.in>  
Date: Fri, 30 Jul, 2021, 4:57 PM  
Subject: Fwd: Most Immediate-Parliament Question- Rajya Sabha Unstarred Question No. 2024 to be answered on 05.08.2021 raised by Sh. Iranna Kadadi- reg.  
To: kapilsharmaaptel <kapilsharmaaptel@gmail.com>

---

From: "Debranjana Chattopadhyay" <debranjana.chattopadhyay@nic.in>  
To: "aao-aptel" <aao-aptel@nic.in>, "Registrar Aptel" <registrar-aptel@nic.in>  
Cc: judicial-dla@gov.in, "Mr Ghanshyam Prasad" <g.prasad67@nic.in>  
Sent: Friday, July 30, 2021 4:46:57 PM  
Subject: Most Immediate-Parliament Question- Rajya Sabha Unstarred Question No. 2024 to be answered on 05.08.2021 raised by Sh. Iranna Kadadi- reg.

Sir/Madam,

Please refer to Department of Legal Affairs Rajya Sabha Unstarred Question No. 2024 to be answered on 05.08.2021 raised by Sh. Iranna Kadadi, Hon'ble MP. The text of the Question is as under:

- a) the number of tribunals functioning as on date;
- (b) the total number of cases pending in various tribunals as on date, tribunal-wise; (c) the present status of progress made with regard to the merger of various tribunals in the country; (d) whether Government has consulted various Ministries under which the said tribunals are functioning and their responses in this regard; (e) if so, the details thereof and the steps taken/proposed to be taken by Government in this regard; and (f) whether these tribunals have been successful in achieving their objectives and if not, the steps taken/being taken by Government to review/improve their functioning?

2. It is requested to provide part-wise inputs of the above Question **by 02.08.2021** to furnish its reply along with ms-word copy.

Regards,  
D. Chattopadhyay  
Deputy Secretary (R&R),  
Ministry of Power,  
New Delhi  
Telefax :011-2371 5250



75  
Azadi Ka  
Amrit Mahotsav

विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
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APPELLATE TRIBUNAL FOR ELECTRICITY  
Core 4, 7<sup>th</sup> Floor, SCOPE Building, Lodhi Road,  
New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question / 152/22 Dated: 10<sup>th</sup> March, 2022

To,

The Deputy Secretary (R&R)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Rajya Sabha Provisionally Admitted Question No.S3172 for 17.03.2022 raised by Shri Binoy Viswam, Hon'ble MP regarding "Functioning of Quesi-Judicial bodies in the country" - reg.

Sir,

Please refer to your e-mail dated 08.03.2022 on the above mentioned subject.

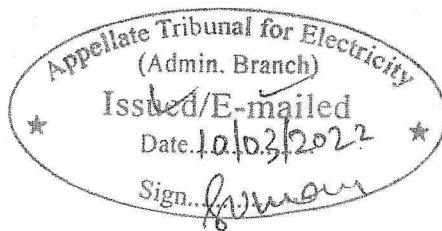
2. The reply of the questions are as under :-

- (a) (b) & (e) The vacancy position of Judicial Member, Technical Members and staff of APTEL alongwith the remedial steps taken to fill up the vacancy is **attached**.
- (c) & (e) The total number of pending cases in APTEL alongwith the remedial steps taken on pendency is **attached**.
- (d) The total budget allocated and expenditure of APTEL for the year 2021-2022 is **attached**.

Yours faithfully,

Encl : as above.

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer



**POINT - (a), (b) & (e)**

**Vacancy position and remedial steps for filling up the vacancy taken by Appellate Tribunal for Electricity (APTEL)**

Sl. No.	Designation	Group (A/B/C)	Sanctioned Strength	In position	Vacancy	Remedial steps taken for filling up the vacancy
1.	Chairperson	Group-"A"	01	00	01	Vacancy arises due to completion of term w.e.f. 13.08.2021. The selection process is going on in Ministry of Power
2.	Judicial Member	Group-"A"	01	01	00	----
3.	Technical Member (Electricity)	Group-"A"	02	01	01	Vacancy arises due to completion of term Technical Member (Electricity) w.e.f. 28.11.2021. The selection process is going on in Ministry of Power
4.	Technical Member (P&NG))	Group-"A"	01	01	00	--
5.	Registrar	Group-"A"	01	01	--	--
6.	Dy. Registrar	Group-"A"	02	00	02	The Departmental Selection Committee held on 08.03.2022 for selection of an officer for the post of DR.
7.	Director (Admn.)	Group-"A"	01	00	01	The Departmental Selection Committee held on 08.03.2022 for selection of an officer for the post of Director (Admn.).
8.	Admn.-cum-Accounts Officer	Group-"A"	01	01	00	----
9.	PPS	Group-"A"	05	05	00	----
10.	PS	Group-"B"	05	05	00	----
11	Court Master	Group-"B"	04	01	03	The post was advertised. The Departmental Selection Committee will meet soon.
12.	Accountant	Group-"B"	01	01	00	----
13.	Assistant	Group-"B"	01	01	00	----

Sl. No.	Designation	Group (A/B/C)	Sanctioned Strength	In position	Vacancy	Remarks (Reason for Vacancy)
14.	Judicial Assistant	Group-"B"	01	00	01	The post was advertised. The Departmental Selection Committee will meet soon.
15.	Personal Assistant	Group-"B"	05	00	05	The post was advertised. The Departmental Selection Committee will meet soon.
16.	Librarian	Group-"C"	01	01	00	---
17.	Stenographer	Group-"C"	01	01	00	---
18.	Cashier	Group-"C"	01	01	00	---
19.	LDC	Group-"C"	01	01	00	---
<b>TOTAL</b>			<b>36</b>	<b>22</b>	<b>14</b>	

POINT - C

- [c] The total number of pending cases in all tribunals/commissions and quasi-judicial bodies in the country ;

Institution, Disposal & Pendency  
28-02-2022

<i>Category of Case</i>	<i>Institution</i>	<i>Appeal Numbered</i>	<i>Disposal</i>	<i>Pendency</i>
Appeals	5,305	4,873	3,400	1,905
IAs	14,007	14,007	11,324	2,683
Original Petitions	79	74	49	30
Review Petitions	202	194	175	27
Revision Petitions	32	8	9	23
Execution Petition	77	71	51	26
Contempt Petition	26	24	16	10
<b>GRAND TOTAL</b>	<b>19,728</b>	<b>19,251</b>	<b>15,024</b>	<b>4,704</b>

	<i>Total Cases</i>	<i>Minus</i>	<i>IAs'</i>	<i>Pendency</i>
<i>Pending Cases</i>	4704	-	2683	2021

*Note: Institution, Disposal and Pendency Statement (Figure-wise) in detail is enclosed at [F-X]*

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## POINT (E)

- (e) Details of the cases and remedial steps taken to address the issue of vacancies and pendency in quasi-judicial bodies in the country?

It is submitted that the pendency of appeals in APTEL is very negligible (only 2021 appeals/petitions). Even this pendency can be attributed to the closure/restricted working of Courts in the last 02 years due to Pandemic (COVID 19) conditions, lockdowns and other restrictions placed by the Government on movement of people. A small delay can also be attributed to the Pandemic (COVID 19) conditions which has given the counsels an excuse to delay the filing of various documents, replies, rejoinders, etc. resulting in the matters being delayed.

As the Pandemic conditions have eased up, the Tribunal is taking the following conscious steps to dispose of the pending appeals/petitions expeditiously:

- Fixing short dates in the pending matters.
- Discouraging the counsels from taking frequent adjournments.
- Imposing costs on defaulting counsels/parties to deter them from causing unnecessary delay in disposal of matters.

It is submitted that the status of pending appeals/petitions in APTEL is being sent to the MoP every quarter and as and when required by the Ministry.

It has to be understood that Judicial matters are not Proforma based, hence they cannot be disposed of in a mechanical/routine manner. If the mechanical approach is used then the ends of justice will not be served.

Vacant Court is also a factor contributing towards the pendency of matters. Only one court of APTEL is functional at the moment due to existence vacancies of Chairperson and Technical Member (Electricity).

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## APPELLATE TRIBUNAL FOR ELECTRICITY

## Details of Establishment Expenditure- Object Head wise AS ON 02.03.2022

S. No.	Object Head	BE 21-22	RE 21-22	(Budget restruaction) 20% curtialment on actual Exp. Of 2019- 20	Exp. Upto 02/03/22	(Rupees in Lakh)	
						Amount remaining agaisnt RE 2021- 22	Amount remaining agaisnt ( Budget Restruction 20% of actual Exp. Of 2019-20)
1	01-Salaries	457.00	457.00	457.00	370.92	86.08	86.08
2	02-Wages	254.00	254.00	254.00	206.92	47.08	47.08
3	06-Medical Treatment	15.00	15.00	15.00	10.88	4.12	4.12
4	11-Domestic Travel Expenses	5.00	5.00	2.04	0.64	4.36	1.40
5	12- Foreign Travel Expenses	20.00	20.00	20.00	0.00	20.00	20.00
6	13-Office expenses	247.00	247.00	150.09	137.58	109.42	12.51
7	14- Rent Rates & Taxes	1300.00	1342.00	666.68	666.07	675.93	0.61
8	20- Other Administrative Expenses	3.00	3.00	1.18	0.33	2.67	0.85
9	28- Professional services	7.00	7.00	7.00	0.13	6.87	6.87
	Total	2308.00	2350.00	1572.99	1393.47	956.53	179.52

## NOTE:

- 1 As per the OM dated 18.06.2021, the Budget of APTEL has been restriced by PAO/MOP as 20% curtialment on acutal Exp. of the year 2019-20 as base lines. Accordingly, Budget provison under the Head OE and RR&T has been restriced to Rs. 1.50 Cr. and 6.67 Cr. respectively. No curtialment has been impsloed on the Head of Salaries, Wages and Medical Treatment,
- 2 Re-appropriation of Rs. 20 Lakh under the Head of FTE to OE, as no expendiure incurred due to covid pandemic.
- 3 Additional demand raised Rs. 75.13 Lakh under the Head of OE and an amount of Rs. 11.31 Cr. under the head of RR&T to meetout the expenses of O.E and RR&T. A copy of letter dated 27 January, 2022 is enclsloed herewith for reference.
- 4 Fund to be surrender an amount of Rs. 86.08 Lakh undre the head of Salaries and an amount of Rs. 47.08 lakh under the Head of Wages